



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AJAY KUMAR NIRANKARI

ON THE 10th OF SEPTEMBER, 2026

MISC. CRIMINAL CASE No. 43347 of 2026

SHALIGRAM @ CHOTE SARKAR

Versus

THE STATE OF MADHYA PRADESH

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Appearance:

Shri Rohit Raghuwanshi - Advocate and Shri Amit Dave - counsel for
the applicant

Shri Mayur Gulati - Panel Lawyer for the respondent - State
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ORDER

This is first application filed under Section 483 of the Bharatiya
Nagarik Suraksha Sanhita, 2023 by applicant for grant of regular bail relating
to Crime No.184/2026 registered at Police Station Raghurajnagar District
Chhattarpur(as per the application filed by the applicant) for the offence
punishable under Section 109(1), 296(B), 351(3), 3(5) of BNS and Section
25/27 of Arms Act. The applicant is in jail since 15/07/2026.

2. As per prosecution case the applicant along with co-accused
persons, intercepted the victim, Motilal Kushwaha, near the school. The
applicant allegedly hurled verbal abuses at the victim and instigated the co-
accused persons to assault him with wooden sticks. It is further alleged that
during the incident, a gunshot was fired from a pistol at Motilal Kushwaha,
causing a bullet injury to his stomach. Based on these allegations, the



prosecution has charged the applicant and the co-accused persons with attempt to commit murder.

3. Counsel for the applicant submits that applicant has been falsely implicated in the present case due to political pressure and previous enmity. The applicant is a relative of a renowned saint, and it is submitted that, with an intention to malign the reputation and image of the applicant and his family, he has been falsely implicated in the present crime. On the date of the alleged incident itself, the complainant, along with certain other villagers, allegedly assaulted the applicant and the co-accused persons, as a result of which they sustained injuries. In respect of the said incident, the applicant and the co-accused persons made a complaint against the complainant and other villagers on the very same day; however, despite the said complaint, no FIR was registered. It is submitted that, thereafter, by way of a counterblast to the said complaint, the applicant has been implicated in the present case. The alleged incident was recorded by certain villagers on their mobile phones, and the said video recording would demonstrate the actual manner in which the incident took place and would support the defence version of the applicant. The applicant has been falsely implicated in the present FIR as a counterblast to the complaint made by the applicant and the co-accused persons, and also with an intention to prevent or frustrate the registration of an FIR on their complaint regarding the assault allegedly committed upon them. Certain villagers are stated to have previous enmity with the family of the applicant, particularly on account of the fact that the applicant's brother is a renowned saint. It is submitted that, owing to such hostility and with an



intention to tarnish the reputation of the applicant and his family in the eyes of the public, the applicant has been deliberately implicated in the present crime.

4. Per contra, learned counsel for the State has opposed the application and submitted that the allegations against the applicant are serious in nature. It is submitted that the applicant, along with the co-accused persons, intercepted the victim, Motilal Kushwaha, near the school, abused him and instigated the co-accused to assault him with wooden sticks. It is further alleged that during the course of the incident, a firearm was used and a gunshot was fired at the victim, causing a bullet injury to his stomach. Thus, the allegations prima facie disclose the commission of an offence involving an attempt on the life of the victim.

5. I have heard learned counsel for the parties and perused the case diary and the material available on record.

6. As regards the role attributed to the applicant, the allegation against him is primarily that he abused the victim and instigated the co-accused persons to assault him. The specific allegation regarding firing from the pistol is required to be appreciated in the context of the entire evidence and the material collected during investigation. At this stage, this Court is not required to undertake a meticulous appreciation of the evidence or conduct a mini-trial.

7. Considering the overall facts and circumstances of the case, the nature of the allegations without expressing any opinion on the merits of the case, this Court is of the considered view that the applicant deserves to be



enlarged on bail.

8. It is directed that the applicant herein shall be enlarged on bail upon his furnishing a personal bond in the sum of **Rs.50,000/- (Rupees fifty thousand Only)** with one solvent local surety in the like amount to the satisfaction of the trial court concerned for his appearance before the said Court on all such dates as may be fixed in this regard during pendency of the trial.

9. It is further directed that the applicant shall comply with the provisions of Section 480(3) B.N.S.S.

Accordingly, this M.Cr.C. stands **allowed and disposed of.**

(AJAY KUMAR NIRANKARI)
JUDGE

S/-